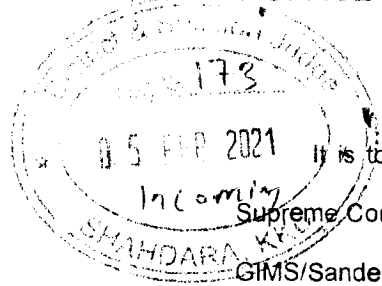


46 50

CB-224  
08/02/2021

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs):  
DELHI

CIRCULAR



It is to inform you that as per information received from Hon'ble e-Committee, Supreme Court of India, the alerts for the undated cases have now been integrated with GIMS/Sandes and information regarding undated cases is being sent to Judicial Officers through GIMS/Sandes.

In view of the above, all the Judicial Officers posted in Central District are requested to use the GIMS/Sandes application and to check the messages of GIMS/Sandes regularly to know the status of undated cases in their respective courts.

This issues with the prior approval of learned Principal District & Sessions Judge (HQs).

*Man Mohan Sharma*

(Man Mohan Sharma)  
District Judge (Commercial)/  
Officer In-Charge (Computers)  
Tis Hazari Courts, Delhi

4234-4333

Ref.No. \_\_\_\_\_/CIS/GIMS/Comp./2021

Dated 1 / 04 FEB 2021

Copy forwarded for information to:

1. ✓ Learned Principal District & Sessions Judge, District-East/New Delhi/South West/West/North West/South/North East/South East/Shahdara/North Delhi/New Delhi and Rouse Avenue Court Complex with request to circulate the above information/directions amongst all the Judicial Officers posted in the respective district.
2. All the Judicial Officers posted within Central, Tis Hazari Courts Complex, Delhi.
3. Sh. Bharat Parashar, Spl. Judge (CBI)/ Chairman, Centralized Computer Committee, Rouse Avenue Courts Complex, New Delhi
4. Dealing Official, Website/Layers (R&I Branch) for uploading of the circular.
5. PS to the undersigned.

*LA (J.D.)*

*PS (R&I)*  
*08/02/2021*

*Man Mohan Sharma*

(Man Mohan Sharma)  
District Judge (Commercial)/  
Officer In-Charge (Computers)  
Tis Hazari Courts, Delhi

*to be circulated amongst all the Judicial Officers in branches of Shahdara District for information & necessary action/compliance.*

*0602-2021*  
0602-2021